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**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

Appeal No.316/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09th January 2018, 10.30 A.M

Name of the Company		Swastik Projects Pvt Ltd -Vs- ROC, WB	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Mr. Nilay Sengupta
Mr. D. N. Sharma
Mrs. Smriti Agarwal

} Advocate

Swastik Projects Pvt Ltd.

Signed.
9/1/2018.

ORDER

Ld. Counsel for the appellant is present.

ROC, West Bengal has filed his report dated 14/09/2017 wherein it is stated that the name of the company has been struck off on the basis of an application filed by one of the Director the Company on 27/08/2016 under Fast Track Exit (FTE) scheme. Upon submissions of requisite documents by the directors as required under the FTE mode he has struck off the name of the company from MCA Portal on 20/10/2016. No documents has been filed by the ROC relating to the above matter. ROC to remain present in Court on 27/02/2018 with all the relevant documents in support of striking of the company.

Copy of this order may immediately be communicated to ROC for compliance. Appellant is to file affidavit of compliance within 3 days.

List it on 27/02/2018.

sd

(Jinan K.R.)
Member (J)

sd

(V.P.Singh)
Member (J)